

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.A. No. 16/(MAH)/2017

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.02.2017

NAME OF THE PARTIES: M/s. Jay-Vijay Resources Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
	Rajesh Shah	Advocate	
	Ahmed Chunawala		

ORDER

T.C.S.A. No. 15/230-232/NCLT/MB/MAH/2017

T.C.S.A. No. 16/230-232/NCLT/MB/MAH/2017

T.C.S.A. No. 17/230-232/NCLT/MB/MAH/2017

At request of the Petitioner Counsel, this Bench hereby appoints M/s. Jacob Koshi & Co., Mumbai as Auditors with remuneration of Rs. 1,25,000/- (consolidated), to assist OL of Mumbai in filing his report before this Bench.

CSA is hereby disposed of.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial).

Sd/-

V. NALLASENAPATHY
Member (Technical).